

**HIGH COURT OF JHARKHAND: RANCHI**

**ORDER**

**No. 21/CJS /05/R&S**

**Dated: Ranchi the 2<sup>nd</sup> February, 2013**

I am directed to say that the Hon'ble Court have passed the following guidelines for dealing with the matters relating to crime against women:

- (i) Any matter relating to offences against women shall be transferred to the Special Court forthwith;
- (ii) Such Fast Track Courts shall endeavour to see that such cases be decided strictly according to law within two months from the date of framing of charge;
- (iii) Fast Track Court will take care of security of the witnesses;
- (iv) Fast Track Court will also see and ensure to provide any medical assistance, if found necessary by the Court or if demanded by the victim;
- (v) The Court Managers will give the monthly statement of each in tabular form consisting of date of registration of case in the Court, Offences under Section, the number of accused, date of framing of charge, total number of prosecution witnesses, number of prosecution witnesses examined in the month, date and number accused of recording of statement under Section 313; number of defence witnesses, if any, examined with date; date of hearing of final arguments; date of pronouncement of judgment with summary of monthly statement of opening balance, new institution and closing balance for the month;
- (vi) The Court Manager, with the approval of Judge concerned, submit the statistics to the Registrar (Administration) with copy to the Central Project Coordinator, High Court of Jharkhand in soft copy;
- (vii) The Registrar (Administration) shall place above statistics before the Judge designated by the Chief Justice, who may put his remarks, comments or suggestions;
- (viii) Above statistics will be placed before the Chief Justice.

By Order of the Court,  
Sd/-A.V.Singh  
Registrar General

**Memo No.324-45 /R&S**

**Dated : Ranchi the 2<sup>nd</sup> February, 2013**

Copy forwarded to all the Principal District and Sessions Judges of the State of Jharkhand and the Principal Judicial Commissioner, Ranchi for information and necessary action.

  
Registrar General